

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH ,
CHANDIGARH .**

6.O.A. No.060/00397/2014

BHAG SINGH

.....**APPLICANT**

VERSUS

UNION OF INDIA & ORS.

.....**RESPONDENTS**

23.03.2015

Present: Mr. Karan Singla, counsel for the applicant.
Mr. Sanjay Malhotra, counsel for respondents no.1, 2 & 4
None for respondent no.3

1. Learned counsel for the applicant states that the applicant has filed review regarding the order of the appellate authority dated 14.03.2014.
2. Since the applicant is availing statutory remedy as provided under CCS (CCA) Rules, 1965, the present OA is not maintainable and is dismissed.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(RAJWANT SANDHU)
MEMBER (A)

'sv'